

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
PRINCIPAL BENCH

C.P. No. 187/2016

IN THE MATTER OF:

M/s Superlative Products Pvt. Ltd.

.....Petitioner

SECTION : Under Section 391(2) & 394 of the Companies Act

Order delivered on 06.12.2017

Coram:

CHIEF JUSTICE M.M. KUMAR  
Hon'ble President

Deepa Krishan  
Hon'ble Member (T)

For the Operational Creditor : Mr. Amish Tandon, Mr. Ajeyo Sharma  
For the Income Tax Deptt. : Ms. Lakshmi Gurung, Easha Kadian (Standing Counsel)

Order

Learned Company Prosecutor has raised objection with regard to the appointed date of the scheme. In the original scheme, it was 31.03.2015 and the same expired. After the date of expiry on 11.04.2015 the Board passed the resolution changing the appointed date to be 31<sup>st</sup> March, 2017 and therefore, it is argued that the expired scheme cannot be revived by passing a Board Resolution, subsequent to the expiry of the appointed dated.

Learned Counsel for the petitioner requests for some time to address arguments.

List the matter on 25<sup>th</sup> January, 2018.

Sd/-

(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

Sd/-

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)